

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VELEX LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Velex Logistics Private Limited
2.	Date of incorporation of corporate debtor	31-07-2013
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63000MH2013PTC246482
5.	Address of the registered office and principal office (if any) of corporate debtor	13th Floor, Wework, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli (W), Mumbai-400083
6.	Insolvency commencement date in respect of corporate debtor	28-07-2026
7.	Estimated date of closure of insolvency resolution process	24-01-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Narayan Mundra, IP Registration No - IBBI/IPA-001/IP-P-02845/2023-2024/14366
9.	Address and e-mail of the interim resolution professional, as registered with the Board	DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001. Email Id: ip.dipti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email Id: cirp.velex@yahoo.com
11.	Last date for submission of claims	11-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Velex Logistics Private Limited on 28.07.2026.

The creditors of the Velex Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 11.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Dipti Narayan Mundra

Interim Resolution Professional of

Velex Logistics Private Limited

IP Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/14366

Email Id: cirp.velex@yahoo.com

AFA validity up to: 31-12-2026

Date: 30-07-2026

Place: Mumbai, Maharashtra

PUBLIC ANNOUNCEMENT

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For the attention of the creditors of Mr. Dinesh Kumar Kewalramani
(Personal Guarantor to Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1284/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Dinesh Kumar Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Dinesh Kumar Kewalramani
2. Address of the Personal Guarantor	505, Mahavir Tower, LBS Marg, Near Kamgar Hospital, Mulund - 400080
3. Interim Moratorium Commencement date	26th November 2025
4. Date of Initiation of individual insolvency resolution process	23 rd July 2026
5. Moratorium Commencement date	23 rd July 2026
6. Details of order admitting the Application	Order dated 23rd July 2026 passed by the Hon'ble NCLT Mumbai Bench in C.P. (IB) NO. 1284/MB/2025
7. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Sandeep Jayant Kulkarni IP Reg. No. IBBI/IPA-002/IP-N01080/2021-2022/13714
8. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Registered Email id: kulkarni.sandeep@rediffmail.com
9. Address and e-mail to be used for correspondence with the Resolution Professional	Correspondence Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Correspondence Email id: kulkarni.sandeep@rediffmail.com
10. Last date for submission of claims	20 th August 2026
11. Relevant Forms for Submission of Claim	Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations 2019 Web link for downloading the form: https://ibbi.gov.in/en/home/downloads
12. Estimated date of closure of Insolvency Resolution Process	19 th January 2027

The creditors of Mr. Dinesh Kumar Kewalramani, are hereby called upon to submit their claims with proof on or before 20th August 2026 to the Resolution Professional in Form B at the registered address mentioned against entry No. 8.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Sandeep Jayant Kulkarni
Resolution Professional

Registration Number: IBBI/IPA-002/IP-N01080/2021-2022/13714
In the matter of Dinesh Kumar Kewalramani
Personal Guarantor to Capitol Fibres Private Limited

Date: 30th July 2026
Place: Pune

PUBLIC ANNOUNCEMENT

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For the attention of the Creditors of Mr. Govind Laxman Kewalramani
(Personal Guarantor to Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1283/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Govind Laxman Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Govind Laxman Kewalramani
2. Address of the Personal Guarantor	B, 2B, 702, Saptashi Park, Off B.R. Road, Vishwamitra, Mulund, (W) Mumbai-400080.
3. Interim Moratorium Commencement date	26th November 2025
4. Date of Initiation of individual insolvency resolution process	23rd July 2026
5. Moratorium Commencement date	23rd July 2026
6. Details of order admitting the Application	Order dated 23rd July 2026 passed by the Hon'ble NCLT Mumbai Bench in C.P. (IB) NO. 1283/MB/2025
7. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Sandeep Jayant Kulkarni IP Reg. No. IBBI/IPA-002/IP-N01080/2021-2022/13714
8. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Registered Email id: kulkarni.sandeep@rediffmail.com
9. Address and e-mail to be used for correspondence with the Resolution Professional	Correspondence Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Correspondence Email id: kulkarni.sandeep@rediffmail.com
10. Last date for submission of claims	20th August 2026
11. Relevant Forms for Submission of Claim	Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations 2019 Web link for downloading the form: https://ibbi.gov.in/en/home/downloads
12. Estimated date of closure of Insolvency Resolution Process	19th January 2027

The creditors of Mr. Govind Laxman Kewalramani, are hereby called upon to submit their claims with proof on or before 20th August 2026 to the Resolution Professional in Form B at the registered address mentioned against entry No. 8.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Sandeep Jayant Kulkarni
Resolution Professional

Registration Number: IBBI/IPA-002/IP-N01080/2021-2022/13714
In the matter of Govind Laxman Kewalramani
Personal Guarantor to Capitol Fibres Private Limited

Date: 30th July 2026
Place: Pune

FINANCIAL EXPRESS

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VELEX LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Velex Logistics Private Limited
2. Date of incorporation of corporate debtor	31-07-2013
3. Authority under which corporate debtor is incorporated/registered	ROC Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63000MH2013PTC246482
5. Address of the registered office and principal office (if any) of corporate debtor	13th Floor, Wework, 247 Park, Vikhroli Corporate Park, Lal Bahadur Shastri Road, Hindustan C Bus Stop, Gandhi Nagar, Vikhroli (W), Mumbai-400083
6. Insolvency commencement date in respect of corporate debtor	28-07-2026
7. Estimated date of closure of insolvency resolution process	24-01-2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipi Narayan Munda, IP Registration No. - IBBI/IPA-001/IP-P-02845/2023-2024/14366
9. Address and e-mail of the interim resolution professional, as registered with the Board	DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001. Email id: dipti@nclt@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	DBS House, 31, Floor-G-2, Plot-31 Marzban Road, Bombay Gymkhana, Fort, Mumbai City, Maharashtra, 400001 Email id: cirp.velex@yahoo.com
11. Last date for submission of claims	11-08-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Velex Logistics Private Limited on 28.07.2026.

The creditors of the Velex Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 11.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form C.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Dipti Narayan Munda
Interim Resolution Professional of
Velex Logistics Private Limited
IP Reg. No: IBBI/IPA-001/IP-P-02845/2023-2024/14366
Email id: cirp.velex@yahoo.com
AFA validity up to: 31-12-2026

Date: 30-07-2026
Place: Mumbai, Maharashtra

**CEAT
CEAT LIMITED**
CIN: L25100MH1958PLC011041
Regd. Office: 463, Dr. Amnir Besant Road, Worli, Mumbai 400030
(T) +91 22 2493 0621 (F) +91 22 2493 8933,
Email: investors@ceat.com Website: www.ceat.com

Public Notice

Notice is hereby given that the below mentioned share certificate(s) of CEAT Limited in the name of the registered shareholder(s) has/have been lost/misplaced. The shareholder(s) has/have applied to the Company for issue of duplicate share certificate(s). Any person(s) having any claim, right, title, interest or objection in respect of the said share certificate(s) should lodge the same in writing with supporting documentary evidence to Company or its Registrar and Transfer Agents i.e NSDL Database Management Limited - One International Center, Tower 3, 4th floor, Senapati Bapat Marg, Prabhadevi - 400013 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate(s).

The Public are hereby cautioned against purchasing or dealing in any way with the below referred share certificate(s).

Company Name	Shareholder/ Claimant	Folio No.	No. of Securities Held	Certificate No.	Distinctive Nos.
CEAT Limited	• Mr. Kumar Shri Pravinshri (Holder) • Mr. Yalendra Singh (Claimant)	ZVK0000843	1417	13838	3346836-3348252

For CEAT Limited
Sd/-
(Gaurav Tongia)
Company Secretary

Place: Mumbai
Date: July 29, 2026

PUBLIC ANNOUNCEMENT
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For The Attention Of The Creditors Of Mrs. Parvati Kumar Kewalramani
(Personal Guarantor To Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1268/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mrs. Parvati Kumar Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mrs. Parvati Kumar Kewalramani
2. Address of the Personal Guarantor	Plot No. C 30, Road No. 16, Wagle Estate, Thane - 400604
3. Interim Moratorium Commencement date	25 th November 2025
4. Date of Initiation of individual insolvency resolution process	23 rd July 2026
5. Moratorium Commencement date	23 rd July 2026
6. Details of order admitting the Application	Order dated 23 rd July 2026 passed by the Hon'ble NCLT Mumbai Bench in C.P. (IB) NO. 1268/MB/2025
7. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Sandeep Jayant Kulkarni P Reg. No. IBBI/IPA-002/IP-N01080/2021-2022/13714
8. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Registered Email id: kulkarni.sandeep@rediffmail.com
9. Address and e-mail to be used for correspondence with the Resolution Professional	Correspondence Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Correspondence Email id: kulkarni.sandeep@rediffmail.com
10. Last date for submission of claims	20 th August 2026
11. Relevant Forms for Submission of Claim	Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations 2019 Web link for downloading the form: https://ibbi.gov.in/en/home/downloads
12. Estimated date of closure of Insolvency Resolution Process	19 th January 2027

The creditors of Mrs. Parvati Kumar Kewalramani, are hereby called upon to submit their claims with proof on or before 20th August 2026 to the Resolution Professional in Form B at the registered address mentioned against entry No. 8.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Sandeep Jayant Kulkarni
Resolution Professional

Registration Number: IBBI/IPA-002/IP-N01080/2021-2022/13714
In the matter of Mrs. Parvati Kumar Kewalramani
Personal Guarantor to Capitol Fibres Private Limited

Date: 30th July 2026
Place: Pune

ALFRED HERBERT (INDIA) LIMITED
CIN: L74999WB1919PLC003516
Regd Office: Herbert House, 13/3, Strand Road, Kolkata 700001
Tele: 033-2226 8619 / 2229 9124
E-mail: kolkata@alfredherbert.com
Website: www.alfredherbert.co.in

NOTICE OF 106TH ANNUAL GENERAL MEETING

The 106th Annual General Meeting ("AGM") of Alfred Herbert (India) Limited ("the Company") will be held on Friday, August 28, 2026 at 10:30 A.M. (IST) through Video Conference ("VC")/Other Audio-Visual Means ("OAVM") pursuant to the applicable provisions of the Companies Act, 2013 and Rules made thereunder read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020 and other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs ("MCA") collectively referred to as ("MCA Circulars"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and various circulars issued by the Securities and Exchange Board of India collectively referred to as ("SEBI Circulars"), to transact the businesses as set out in the Notice convening the 106th AGM of the Company.

The Notice convening the 106th AGM and the Annual Report of the Company for the Financial Year 2025-2026 will be sent, in due course, to those Members whose e-mail ID is registered with the Company/Company's Registrar and Transfer Agent ("RTA"/Depository Participant(s)). Pursuant to Regulation 36 of the SEBI Listing Regulations, a letter containing the weblink of the Annual Report for the Financial Year 2025-26 will be sent at the registered address of the shareholders whose e-mail addresses are not registered with the Company/ its RTA. Physical copies of the Annual Report 2025-26 will be sent only to those shareholders who specifically request for the same, however, we urge shareholders to support our commitment to environmental protection by choosing to receive Company's communications through E-mail.

Notice convening the 106th AGM and the Annual Report for the Financial Year 2025-2026 will also be available on the website of the Company at www.alfredherbert.co.in, the Stock Exchange i.e. BSE Limited at www.bseindia.com and also available on the website of Central Depository Services (India) Limited (CDSL) i.e. www.evotingindia.com in due course.

Members can participate in the AGM through VCOAVM facility by following the instructions mentioned in the Notice of the AGM, Central Depository Services (India) Limited (CDSL) will provide remote e-voting facility and e-voting facility during the AGM to all the eligible members to enable them to cast their votes electronically in respect of all the resolutions set forth in the Notice of 106th AGM of the Company. The e-voting will commence from Tuesday, August 25, 2026 at 9:00 A.M. and will end on Thursday, August 27, 2026 at 5:00 P.M. During this period, members of the Company holding shares either in physical form or in dematerialized form, as on the cut-off date 21st August, 2026 may cast their votes electronically. The Members who have not cast their votes electronically, and are otherwise not barred from doing so, can exercise their voting rights through the e-voting system during the AGM. The Company will make necessary arrangements for e-voting during the AGM. Members, who have not registered their e-mail address, are requested to register the same at the earliest:

a) In respect of shares held in demat form with their depository participants (DPs);

b) In respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent viz. Maheshwari Datamatics Pvt. Ltd., 23, R.N. Mukherjee Road, 5th Floor, Kolkata- 700 001. Tel No. 033-2248 2248, 2243 5029 e-mail: mdpldc@yahoo.com.

The Board of Directors at their Meeting held on May 27, 2026 have recommended payment of dividend of Rs.20 per fully paid-up equity share of face value of Rs.10 each for the financial year ended on March 31, 2026. The Record date for determining the names of members eligible for dividend on equity shares, if declared at the AGM, is August 21, 2026.

As per the prevailing provisions under the Income-tax Act, 2025 (the Act), dividend paid or distributed by the Company is taxable in the hands of the Members. The Company shall therefore be required to deduct tax at source (TDS) at the prescribed rates at the time of making the payment of the dividend to the Members. All communications/queries in this respect should be sent at mdpldc@yahoo.com.

In order to enable the Company to determine the appropriate tax rate at which tax has to be deducted at source under the respective provisions of the Act; Members are requested to provide/submit documents as applicable to them on or before August 21, 2026 at mdpldc@yahoo.com. The dividend will be paid after deduction of tax at source as determined on the basis of the documents provided by the respective Members as applicable to them and being found to be complete and satisfactory in accordance with the Act.

Members holding shares in demat form are requested to register/update their KYC details (including any change in address or bank account details) to their respective DP and Members holding shares in physical form are mandatorily required to register/ update their KYC (including postal address, email address, permanent account number (PAN), bank account detail etc.) by submitting duly filled and signed Form ISR-1 to Maheshwari Datamatics Pvt. Ltd., 23, R.N. Mukherjee Road, 5th Floor, Kolkata- 700 001. Tel No. 033-2248 2248, 2243 5029 e-mail: mdpldc@yahoo.com to facilitate payment of dividends which shall be paid exclusively through electronic mode. Form ISR-1 is available on the website of RTA at mdpl.in/downloads.php

For Alfred Herbert (India) Limited
Sd/-
Trupti Upadhyay
Company Secretary & Chief Financial Officer

Place: Kolkata
Date: 29th July, 2026

PUBLIC ANNOUNCEMENT
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For The Attention Of The Creditors Of Mr. Hemant Suresh Kewalramani
(Personal Guarantor To Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1282/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Hemant Suresh Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Hemant Suresh Kewalramani
2. Address of the Personal Guarantor	305, Mahavir Tower, LBS Marg, Near Kamgar Hospital, Mulund (W) Mumbai - 400080
3. Interim Moratorium Commencement date	26th November 2025
4. Date of Initiation of individual insolvency resolution process	23rd July 2026
5. Moratorium Commencement date	23rd July 2026
6. Details of order admitting the Application	Order dated 23rd July 2026 passed by the Hon'ble NCLT Mumbai Bench in C.P. (IB) NO. 1282/MB/2025
7. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Sandeep Jayant Kulkarni IP Reg. No. IBBI/IPA-002/IP-N01080/2021-2022/13714
8. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Registered Email id: kulkarni.sandeep@rediffmail.com
9. Address and e-mail to be used for correspondence with the Resolution Professional	Correspondence Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Correspondence Email id: kulkarni.sandeep@rediffmail.com
10. Last date for submission of claims	20th August 2026
11. Relevant Forms for Submission of Claim	Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations 2019 Web link for downloading the form: https://ibbi.gov.in/en/home/downloads
12. Estimated date of closure of Insolvency Resolution Process	19th January 2027

The creditors of Mr. Hemant Suresh Kewalramani, are hereby called upon to submit their claims with proof on or before 20th August 2026 to the Resolution Professional in Form B at the registered address mentioned against entry No. 8.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Sandeep Jayant Kulkarni
Resolution Professional

Registration Number: IBBI/IPA-002/IP-N01080/2021-2022/13714
In the matter of Hemant Suresh Kewalramani
Personal Guarantor to Capitol Fibres Private Limited

Date: 30th July 2026
Place: Pune

PUBLIC ANNOUNCEMENT
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For The Attention Of The Creditors Of Mr. Kamal Laxman Kewalramani
(Personal Guarantor To Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1287/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Kamal Laxman Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Kamal Laxman Kewalramani
2. Address of the Personal Guarantor	B 2B 702, Saptashi Park, Off B. R. Road, Vishwamitra, Mulund (W), Mumbai-400080
3. Interim Moratorium Commencement date	26th November 2025
4. Date of Initiation of individual insolvency resolution process	23rd July 2026
5. Moratorium Commencement date	23rd July 2026
6. Details of order admitting the Application	Order dated 23rd July 2026 passed by the Hon'ble NCLT Mumbai Bench in C.P. (IB) NO. 1287/MB/2025
7. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Sandeep Jayant Kulkarni IP Reg. No. IBBI/IPA-002/IP-N01080/2021-2022/13714
8. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Registered Email id: kulkarni.sandeep@rediffmail.com
9. Address and e-mail to be used for correspondence with the Resolution Professional	Correspondence Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Correspondence Email id: kulkarni.sandeep@rediffmail.com
10. Last date for submission of claims	20th August 2026
11. Relevant Forms for Submission of Claim	Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations 2019 Web link for downloading the form: https://ibbi.gov.in/en/home/downloads
12. Estimated date of closure of Insolvency Resolution Process	19th January 2027

The creditors of Mr. Kamal Laxman Kewalramani, are hereby called upon to submit their claims with proof on or before 20th August 2026 to the Resolution Professional in Form B at the registered address mentioned against entry No. 8.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Sandeep Jayant Kulkarni
Resolution Professional

Registration Number: IBBI/IPA-002/IP-N01080/2021-2022/13714
In the matter of Kamal Laxman Kewalramani
Personal Guarantor to Capitol Fibres Private Limited

Date: 30th July 2026
Place: Pune

PUBLIC ANNOUNCEMENT
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For the attention of the creditors of Mr. Kumar Dharamdas Kewalramani
(Personal Guarantor to Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1267/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Kumar Dharamdas Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Kumar Dharamdas Kewalramani
2. Address of the Personal Guarantor	Plot No. C 30, Road No. 16, Wagle Estate, Thane - 400604
3. Interim Moratorium Commencement date	25 th November 2025
4. Date of Initiation of individual insolvency resolution process	23 rd July 2026
5. Moratorium Commencement date	23 rd July 2026
6. Details of order admitting the Application	Order dated 23 rd July 2026 passed by the Hon'ble NCLT Mumbai Bench in C.P. (IB) NO. 1267/MB/2025
7. Name and Registration number of the Insolvency Professional acting as Resolution Professional	Sandeep Jayant Kulkarni P Reg. No. IBBI/IPA-002/IP-N01080/2021-2022/13714
8. Address and e-mail of the Resolution Professional, as registered with the Board	Registered Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Registered Email id: kulkarni.sandeep@rediffmail.com
9. Address and e-mail to be used for correspondence with the Resolution Professional	Correspondence Address: Office No.1, SN.167A/B Ekadant Apts Pl-26, Suvama Baug Colony Kothrud, Karve Road, Opposite the Business Hub, Near Mirch Masala Hotel, Pune - 411038 Correspondence Email id: kulkarni.sandeep@rediffmail.com
10. Last date for submission of claims	20 th August 2026
11. Relevant Forms for Submission of Claim	Form B as prescribed under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations 2019 Web link for downloading the form: https://ibbi.gov.in/en/home/downloads
12. Estimated date of closure of Insolvency Resolution Process	19 th January 2027

The creditors of Mr. Kumar Dharamdas Kewalramani, are hereby called upon to submit their claims with proof on or before 20th August 2026 to the Resolution Professional in Form B at the registered address mentioned against entry No. 8.

The creditors may submit details of their claims through electronic means, or by hand, or by registered post, or by speed post, or by courier.

Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Sandeep Jayant Kulkarni
Resolution Professional

Registration Number: IBBI/IPA-002/IP-N01080/2021-2022/13714
In the matter of Kumar Dharamdas Kewalramani
Personal Guarantor to Capitol Fibres Private Limited

Date: 30th July 2026
Place: Pune

PUBLIC ANNOUNCEMENT
(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
For the attention of the creditors of Mr. Pawan Kumar Kewalramani
(Personal Guarantor to Capitol Fibres Private Limited)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench in C.P. (IB) NO. 1281/MB/2025 filed by TJSB Sahakari Bank Limited under section 95 of Insolvency and Bankruptcy Code, 2016 (IBC) for the personal guarantee extended to the corporate debtor i.e. Capitol Fibres Private Limited, has ordered the commencement of the insolvency resolution process of Mr. Pawan Kumar Kewalramani under section 100 of IBC vide its order dated 23rd July 2026.

RELEVANT PARTICULARS	
1. Name of Personal Guarantor	Mr. Pawan Kumar Kewalramani
2. Address of the Personal Guarantor	Plot No. C 30, Road No. 16, Wagle Estate, Thane - 400604
3. Interim Moratorium Commencement date	26 th November 2025

